

1

WP-19865-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 26<sup>th</sup> OF AUGUST, 2025

WRIT PETITION No. 19865 of 2025

M/S JYOTI CONSTRUCTION COMPANY, A PARTNERSHIP FIRM, THROUGH ITS AUTHORIZED REPRESENTATIVE / PARTNER,

Versus

## THE STATE OF MP AND OTHERS

Appearance:

Shri Navneesh Jauhari - Advocate for the petitioner.

Shri Anubhav Jain - Govt. Advocate for the State.

## ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the petitioner submits that the petitioner would be satisfied in case the work executed by the petitioner is measured and recorded in the measurement book so that petitioner can take further steps.

- 2. Issue Notice. Notice is accepted by learned counsel for the Respondents. In view of innocuous prayer made by the petitioner, the petition is disposed of directing the respondents to carry out the measurement of the work already executed by the petitioner. It is clarified that the measurement of the work shall be without prejudice to the rights and contentions of the parties.
- 3. Petition stands disposed of.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE



2

WP-19865-2025